

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00008/2020**

**Dated Tuesday the 7<sup>th</sup> day of January Two Thousand Twenty**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

Kolla Sai Venkata Phani Krishnavamsi  
8-1-101, Zicriya Nagar, 5<sup>th</sup> Cross Street  
Yanam – 533464.

....Applicant

**By Advocate M/s. M. Ravi**

Vs

1. Union Territory of Puducherry  
Represented by Secretary to Government  
Home Department  
Chief Secretariat  
Puducherry.

2. The Inspector General of Prisons  
Jail Department  
Puducherry.

3. The Chief Superintendent of Jails  
O/o The Inspector General of Prisons  
Jail Department  
Puducherry.

....Respondents

**By Advocate Ms. S. Devie**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue appropriate directions to respondents herein to appoint the applicant to the post of Male Warder in the Jail Department in Union Territory of Puducherry by virtue of the Notification No. 681/JD/A-2/2019 dated 16.03.2019 and the select list issued in Notification No. 681/JD/A-2/2019 dated 05.08.2019, with retrospective effect from 20.11.2019 and to grant him all consequential benefits on par with his co-selectees in the aforesaid Notification dated 05.08.2019 and pass such further or other orders as deemed fit and thus render justice”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is selected for appointment as Male Warder in the Jail Department on the basis of the recruitment Notification dated 16.03.2019 issued by the respondents based on merit. But the applicant has not been appointed so far to the said post, eventhough other selected candidates under unreserved, most backward classes, other backward classes quota have been appointed as early as on 20.11.2019. The applicant belongs to EWS and there exists two vacancies in the said quota. In this regard, the applicant had given representation to the respondents produced as Annexure A6 dt. 22.12.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

3. Ms. S. Devie takes notice for the respondents.
4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A6 representation of the applicant dated 22.12.2019 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**
5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)  
AS

07.01.2020

(P. Madhavan)  
Member (J)